

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/5159/2021

This the **April 1st, 2021.**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Aijaz Ahmad Chowhan s/o Syed Akber Chohan, r/o Arrigutinoo, Tehsil & District Kulgam.

.....Applicant

(Advocate: None)

Versus

1. State of J & K through its Commissioner/Secretary to Govt. Education Department, Civil Sectt., Jammu/Srinagar.
2. Director School Education, Kashmir, Srinagar.
3. Deputy Commissioner, Kulgam.
4. Chief Education Officer (Chairman District Departmentg Recruitment Committee) Kulgam.
5. Principal Higher Secondary School, D.H.Pora, Kulgam.
6. District Social Welfare Officer, Kulgam.
7. Deputy Registrar, Cooperatives, Kulgam.
8. Zulfa Akhter d/o (parentage) Mohd. Sharief Chohan, r/o Tangmarg.

.....Respondents

O R D E R [O R A L]



(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference.

2. Even on the last dates of hearing i.e. 20.11.2020, 22.2.2021, & 22.3.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 1.4.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.

(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)